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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

O.A. No. 2745/90

Date of decision 22.2.1996

Hon'ble Shri S.R. Adige, Member (A)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

1. K.S. Mahalingam (since dead)
2. S. Vaneja, 44 years, widow
3. M. Ananda Subramaniam, 19 years, son
4. M. Kalpana, 15 years, daughter
5. M. Gayathri, 12 years, daughter

2 to 5 are LRs of the deceased first applicant.

4 and 5, Minors, rep. by their mother and natural guardian the 2nd applicant S. Vaneja all residing at No. 26, Sripuram 1st Street, Royapattah, Madras-600014

... Applicants

(Present : None)

Vs.

The Secretary to the Govt. of India
Ministry of Finance,
Department of Revenue, New Delhi.

... Respondent

ORDER (ORAL)

(Hon'ble Shri S.R. Adige, Member (A))

None for the applicant even on the second call.

Shri R.R. Bharti, counsel for the respondents.

2. We note that the applicant Shri K.S. Mahalingam himself had unfortunately expired as far back as 14.12.92, and his L.Rs. were brought on record. Those L.Rs have been consistently absenting themselves since 21.12.1994, although nearly 10 adjournments have been granted since then.

3. On the last date i.e. 9.1.1996, fresh notice was directed to be issued to the applicants L.Rs which has been received served, but none has appeared on their behalf.

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4. Under the circumstances, it appears that no one is interested in pressing this DA which is dismissed for default and non-prosecution. No costs.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

Amalraj
(S.R. Adine)
Member (A)

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